

**GOVERNMENT OF INDIA  
MINISTRY OF AYURVEDA, YOGA & NATUROPATHY,  
UNANI, SIDDHA AND HOMOEOPATHY  
(AYUSH)**

**LOK SABHA  
UNSTARRED QUESTION NO. 110  
TO BE ANSWERED ON 21<sup>ST</sup> JUNE, 2019**

**LEGISLATION FOR AYUSH**

**110. SHRIMATI RAKSHA NIKHIL KHADSE:**

Will the Minister of **AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH)** be pleased to state:

- (a) whether the Government is taking initiative to promote and integrate Indian AYUSH System with the modern system to increase their acceptability as scientific and reliable alternative system of medicine;
- (b) if so, the details thereof;
- (c) whether the Government intends to take up the matter of bringing a new legislation in the wake of sale of spurious/ sub-standard Ayurveda, Siddha, Unani (ASU) drugs;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

**ANSWER**

**THE MINISTER OF STATE (IC) OF THE MINISTRY OF AYURVEDA,  
YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY  
(SHRI SHRIPAD YESSO NAIK)**

(a) & (b): Yes, the Ministry of AYUSH is taking various initiatives in promotion and integration of Indian AYUSH System with modern system to increase their acceptability as scientific and reliable alternative system of medicine. The highlights of such initiatives have been the following:-

(i) Ministry of AYUSH under Centrally Sponsored Scheme of National AYUSH Mission (NAM) co-locates AYUSH facilities at Primary Health Centres (PHCs), Community Health Centres (CHCs) and District Hospitals (DHs), thus enabling choice to the patients for different systems of medicine.

(ii) Ministry of AYUSH alongwith Directorate General of Health Services (DGHS) is implementing NPCDCS (National Programme for Prevention and Control of Cancer, Diabetes, Cardiovascular Diseases and Stroke) for health promotion, prevention and management of Non-communicable diseases or Lifestyle related disorders through its three research organizations, namely, Central Council for Research in Ayurvedic Sciences (CCRAS), Central Council for

Research in Unani Medicine (CCRUM) and Central Council for Research in Homoeopathy (CCRH) in districts namely Bhilwara (Rajasthan), Surendranagar (Gujarat), Gaya (Bihar), Darjeeling (West Bengal), Krishna (Andhra Pradesh) , Sambalpur (Odisha) Nasik (Maharashtra) and Lakhimpur Kheri (UP).

(iii) It has been decided that 10% of the Sub- centres are to be upgraded as Health and Wellness Centres (HWCs) under Ayushman Bharat which will be developed by the Ministry of AYUSH to provide comprehensive Health care to the needy community. The Ministry of AYUSH has to develop a total number of 12,500 HWCs in 3 years, out of which 4200 will be operationalized during current year.

(iv) CCRH has developed a public health program on ‘Homoeopathy for Healthy Child’ which has been integrated with Rashtriya Bal Swasthya Karyakram (RBSK).

(v) Central Council for Research in Siddha (CCRS) conducts special OPD for non-communicable diseases and geriatric population. Many of the patients are on conventional treatment and with the help of Siddha intervention the *HbA1c* levels have been significantly reduced in diabetic patients and the quality of life of the patients has been improved. *Nilavembu Kudineer* a Siddha polyherbal formulation has been incorporated into integrative medicine strategy for the prevention and management of Dengue and Chikungunya.

(vi) Morarji Desai National Institute of Yoga (MDNIY) is an autonomous organization under Ministry of AYUSH has established 19 Preventive Health Care Units of Yoga in CGHS Wellness Centres in Delhi and NCR. Regular Yoga training programmes are being held in these Units.

(vii) MDNIY has established 4 Yoga Therapy Centres in Delhi with the basic objective of mainstreaming Yoga in the existing health care system. These Centres are providing Yoga consultation and imparts Yoga Training and Therapy to the aspirants/patients in the Hospitals.

(c) & (d): Yes, the Ministry of AYUSH has forwarded the provisions relating to Ayurveda, Siddha, Sowa-Rigpa and Unani drugs for inclusion in the Drug and Cosmetics amendment Bill, 2016 to the Ministry of Health and Family Welfare on 28.09.2016 for bringing a New legislation.

(e): Does not arise.

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